



ITEM NO.1

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

IA 301855/2024,301871/2024, in Petition(s) for Special Leave to Appeal (Crl.) No(s). 16830/2024

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 09-04-2024 IN BA NO. 274/2024 PASSED BY THE HIGH COURT OF UTTARAKHAND AT NAINITAL]

GURVEER SINGH ALIAS GARRY

PETITIONER(S)

VERSUS

THE STATE OF UTTARAKHAND

RESPONDENT(S)

( IA No. 301871/2024 - INTERIM BAIL  
IA No. 301855/2024 - INTERIM BAIL)

Date : 27-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Tejasvi Gupta, Adv.  
Mr. Siddhesh Shirish Kotwal, AOR

For Respondent(s) Ms. Tulika Mukherjee, AOR  
Mr. Beenu Sharma, Adv.  
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The prayer in these applications is for grant of interim bail for a period of 10 days on account of the serious ailment of the applicant-petitioner's mother.

2. Heard learned counsel for the applicant-petitioner as well as the learned State counsel.

3. The medical report issued by the Gangasheel Advanced Medical Research Institute, Baraailly with respect to the critical health condition of the applicant-petitioner's mother who is diagnosed with last stage of blood cancer, has been perused.

4. Having regard to all the attending circumstances, the applicant-petitioner is directed to be released on interim bail for a period of 10 days from tomorrow, i.e. 28.12.2024, subject to his furnishing bail bonds to the satisfaction of the Second Additional Sessions Judge, Rudrapur, District-Udham Singh Nagar, Uttarakhand.

5. In addition to the terms and conditions that may be imposed by the above court, it is directed that :

*(i) The applicant-petitioner while on interim bail shall report to the local police station on every alternate day between 4-5 p.m.;*

*(ii) One of the sureties that he will furnish shall be his blood relations and an affidavit to this effect shall be enclosed by that surety along with bail bonds.*

6. The petitioner shall surrender before the Jail authorities on expiry of 10 days i.e. on 06.01.2025 before 5.00 p.m.

7. Applications for interim bail stand allowed.

(GEETA AHUJA)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR